

**Activities of LTTE on Indian Soil**

606. SHRI G.M. BANATWALLA:  
SHRIMADAN LALKHURANA:  
DR. C. SILVERA:  
SHRI VAMANRAO MAHADIK:

Will the PRIME MINISTER be pleased to state:

(a) whether the activities of LTTE on Indian soil are reported to be on the increase;

(b) if so, whether any investigation has been made in this regard; and

(c) the action taken by the Government to contain such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c). Reports of some incidents involving LTTE in the coastal areas of Tamil Nadu have been received. The Government are taking various measures to contain such activities. Better coordination between the State Government and coastal authorities is being ensured. The State Government have intensified police patrolling and a number of Tamil Militants have been arrested.

**Circulation of Cassettes Regarding Kar Seva at Ayodhya**

607. SHRI G.M. BANATWALLA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the circulation and sale of provocative cassettes and audio-visual displays on Ayodhya in various parts of the country including Delhi;

(b) if so, details thereof; and

(c) the action against the producers, manufacturers and distributors of each such set of cassettes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) and (c). The State Govts/UT administrations are vested with adequate powers to effectively curb the menace of communal propoganda including circulation of provocative cassettes. The Central Govt. has, however, issued instructions from time to time for strict enforcement of the provisions of law in this regard. Delhi Police have registered 14 cases. 20 persons have been arrested and 80 cassettes were seized.

[*Translation*]

**Rehabilitation of STs Displaced from Scheduled Areas**

608. DR. BENGALI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since formulated the national policy for the rehabilitation of Scheduled Tribes displaced from Scheduled Areas;

(b) if so, the details thereof;

(c) when it is likely to be implemented and the amount earmarked for it; and

(d) the names of the States where it is to be implemented along with the names of the places?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (d). A

draft National Policy for Rehabilitation of Scheduled Tribes displaced under development projects is under active formulation with the Government of India.

#### Formula for Central Assistance

609. DR. BENGALI SINGH:  
SHRI DHARMANNA  
MONDAYYA SADUL:  
SHRI UTTAM RATHOD:  
SHRI GOPI NATH  
GAJAPATHI:  
SHRIMATI VASUNDHARA  
RAJE:

Will the PRIME MINISTER be pleased to state:

(a) whether the National Development Council has approved a new formula for Central assistance to States;

(b) if so, the details thereof; and

(c) whether the views of the various State Governments were also considered and if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). Yes, Sir. Details of the revised formula are given in the enclosed Note and suggestions of States in the enclosed Statement.

#### STATEMENT

Brief Note on distribution of Central Assistance for State Plans during Eighth Plan (1990-95)

Distribution of Central Assistance for States for Seventh Plan (1985-90) was made under modified Gadgil formula as approved by the National Development Council in August, 1980. In the context of the Eighth Five Year Plan (1990-95), further revision of the existing formula was considered by the NDC in its meeting held on 11th October, 1990. The principles as now approved under the revised formula are briefly indicated below:

- (i) From the total Central assistance a reasonable amount for special area programmes viz. Hill areas, tribal areas and border areas is to be set apart.
- (ii) From the balance 30% amount is to be set apart for meeting the requirements of 10 special category States (including North Eastern Council).
- (iii) The balance 70% amount is to be allocated among 15 non-special category States according to the criteria laid down below:

		<i>Weights (%)</i>	
		<i>Existing Formula</i>	<i>Revised Formula</i>
1	2	3	4
1.	Population	60	55
2.	Per capita income		

- (i) States with per capita income below